

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 137**  
**(IB)-397(PB)/2018**

**IN THE MATTER OF:**

Bank of India

.... Applicant/petitioner

Vs.

Basic India Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 17.12.2019**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Ms. Medha Tandon, Adv. with Ms. Seema Jangid, CS

For the Respondent

Mr. Abhay Kaushik, Mr. Satish Rai & Mr. Rishi Kapoor, Advs.

**ORDER**

**CA-2828(PB)/2019:-**

The present application has been filed by Mrs. Sheeza Zia, one of the ex.-directors of the corporate debtor with a prayer to grant permission to visit Miami for a period of 24.12.2019 to 05.01.2020 for the purpose of attending marriage of her relatives.

2. Admittedly, this Bench vide order dated 24.07.2019 inter alia has directed that the ex.-directors of the corporate debtor i.e. Mr. Athar Zia, Mrs. Sheeza Zia and Mr. Mohammad Zulfikar Ullah Siddiqui shall not leave the country without prior permission of this Tribunal.

3. Learned counsel for the RP did not raise any material objection.

4. Learned counsel for the applicant submitted that during the period in question the other ex.-directors of the corporate debtor shall be in India and shall assist the RP in accordance with law. He also submitted that soon after return to India, the applicant-ex.-director shall file appropriate compliance affidavit. It is further seen that on an earlier occasion one of the ex.-directors of the corporate debtor was allowed to visit Kuwait for a limited period.

5. In the facts and in view of the reasons stated in the application, the company application is allowed by granting permission to Mrs. Sheeza Zia, the ex.-director of the corporate debtor to leave India for a limited period from 24.12.2019 to 05.01.2020.

6. The application stands disposed of in aforesaid terms.

7. All other applications be listed on 20.01.2020 for hearing.

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**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

17.12.2019  
Aarti Makker

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**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**